

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. NO. 131/93 in

O.A. No: 428/92

P. G. Mhatre

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri M.Y. Priolkar, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.

2. Mr.V.S.Masurkar
Counsel for the
Respondents.

TRIBUNAL'S ORDER :

Date: 2-11-93

Mr.D.V.Gangal for the applicant.

Mr.V.S.Masurkar for the respondents.

This contempt petition has been filed
by the applicants for non-implementation of our judgment
dt. 17-6-92.

According to Mr.Masurkar an S.L.P.
has been filed before the Hon. Supreme Court against
the judgment but no stay has been granted.

We, therefore, direct the respondents
to implement the judgment within two months from
today unless in the meanwhile they obtain a stay
from the Hon. Supreme Court.

With these directions the CP is
disposed of.

Copy of this order be given to the
parties.

Lakshmi Swaminathan
(Mrs.Lakshmi Swaminathan)
Member(J)

M.Y. Priolkar
(M.Y.Priolkar)
Member(A)